

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 8490-8491/2018

(Arising out of impugned final judgment and order dated 12-04-2018 in CRLA No. 214/1982 12-04-2018 in CRLA No. 244/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MUTTAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.
Ms. Ankeeta Appanna, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Vijay Kumar, Adv.
Mr. Ashish Madan, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that objections have been filed to the report. It is open to the State to file reply or objections, as the case may be.

List on 26.09.2023.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)